

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 123**

**COMP.APPL/44(CH)2018**

**COMP.APPL/15(CH)2024**

**And**

**CP No. 243/Chd/CHD/2017**

**IN THE MATTER OF:**

**Hardyal Singh Mann**

...

**Appellant**

**Versus**

**Chandigarh Overseas Pvt. Ltd.**

...

**Respondent**

**Under Section: 59, CA 2013**

**Rule: 11 of NCLT, 2016**

**Order delivered on 19.04.2024**

**CORAM:**

**SHRI. P.S.N. PRASAD,**

**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Vaibhav Sahni, Advocate.

**For the Respondent** : Dr. Rajansh Thukral with Mr. Sidharth Thukral,  
Advocates.

**ORDER**

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, with the consent of both the counsels, this matter is adjourned to 10.05.2024.

Sd/-

**(DR. P.S.N. PRASAD)**

**HON'BLE MEMBER (J)**

April 19, 2024

Priyanka